

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.500/1999

Date of order: 17.7.2000

Raju Lal Mirotha, S/o Shri Kalyan Mal, R/o Govt. School Road,  
Behind Chaudhary Market, Khatipura, Jaipur.

...Applicant.

Vs.

1. Union of India through General Manager, W.Rly, Churchgate, Mumbai.
2. The Divisional Fly. Manager, Jaipur Division, W.Rly, Jaipur.
3. Sr.Divisional Personnel Officer, W.Rly, Jaipur.

...Respondents.

Mr.P.P.Mathur - Counsel for applicant

Mr.S.S.Hasan - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.S.Bapu, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

The learned counsel for the applicant submits that the applicant has filed representations before Divisional Rly. Manager (E), W.Rly, Jaipur, copy of which have been annexed at Anxx.A9 to Anxx.A13. He further submits that none of these representations have been disposed of by the concerned authority so far. He seeks disposal of the O.A with a direction to the respondents to dispose of his representations within a specified period by a reasoned and speaking order.

2. In view of the submissions made by the learned counsel for the applicant, we direct respondent No.2 to decide/dispose of the representations Anxx.A9 to Anxx.A13, if not disposed earlier, by a reasoned and speaking order in the light of the orders passed by this Tribunal in O.A No.274/95 dated 18.4.96, within a period of 2 months from the date of receipt of a copy of this order. In case the applicant feels aggrieved by the decision of the representations, he shall at liberty to approach the appropriate forum for redressal of his grievance.

3. With the above directions, the O.A is disposed of at the stage of admission. Copies of the representations Anxx.A9 to Anxx.A13, alongwith copy of the order dated 18.4.96, passed by this Tribunal in O.A No.274/95 may also be sent to respondent No.2 alongwith this order for necessary action.

  
(S.Bapu)

Member (A).

  
(S.K.Agarwal)

Member (J).